

The steps, viz., capacity building, data management, leveraging traditional medicine, evidence to policy, etc., have been taken to strengthen and streamline the medical research activities in the country and the medical research activities of ICMR.

Disparity in availability of oncology therapies

1892. DR PRABHAKAR KORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that according to Indian Council of Medical Research (ICMR), deaths due to cancer in the country are projected to go up by 20 per cent in next four years;

(b) whether disparity in availability of oncology therapies in the country adds more misery to the cancer patients;

(c) if so, the number of oncology medicines launched globally and number of oncology medicines introduced in India; and

(d) steps taken by Government to introduce more breakthrough cancer drugs available globally and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) As per Indian Council of Medical Research's cancer registry data; the estimated number of deaths due to cancer in the country likely to increase by 19.6 % between 2016 and 2020 and the details are given below:

Year	2016	2020	% Change
Estimated mortality of cancer cases-Both Sexes	732921	876508	19.6

There are various modalities for diagnosis and management of cancer *e.g.* Pathology, Radiology, Surgery, Radiotherapy, Chemotherapy and Palliative Care. Availability of various modalities varies at various levels of healthcare.

(c) and (d) The number of oncology medicines launched globally is not maintained centrally. However, Fifteen anticancer drugs have been approved by the Central Licensing Authority *i.e.* the Drugs Controller General (India) for import/manufacture and marketing in the country during the period 2010-2014.

As and when an application for grant of permission for import/manufacture and marketing of any new drug, including anticancer drugs, is received, it is evaluated in consultation with the Subject Expert Committees (SECs) and permission is granted in accordance with the Drugs and Cosmetics Rules, 1945 and the applicable guidelines based on the recommendations of the Committee. Provisions are available under the Drugs and Cosmetics Rules, 1945 to grant permission to import/manufacture for marketing of new drugs, including certain types of anticancer drugs without local clinical trial under certain conditions in order to make such drugs available early in the country in public interest.

Doctors teaching in medical colleges

1893. SHRI ANIL DESAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether doctors across the country are indulging in unethical practices like teaching in more than one medical college, if so, State-wise details thereof; and

(b) the action taken by the Medical Council of India against these doctors so that it deters others from doing so?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) The Medical Council of India informed that in respect of the doctors/faculty who are found guilty of working simultaneously in more than one medical colleges after verification, the Council takes action according to code of Medical Ethics Regulations like removal of their name from the Indian Medical Register.

Irregularities in RSBY in Chhattisgarh

†1894. SHRI RAM VICHAR NETAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of beneficiaries under Rashtriya Swasthya Bima Yojana (RSBY) in unorganized sector in Chhattisgarh;

(b) the total amount allocated to beneficiaries under this Scheme in Chhattisgarh;

†Original notice of the question was received in Hindi.